

Bail application u/s. 439 CR.P.C.(INTERIM BAIL) of applicant namely Dr. Ashish Naithani

FIR No. 165/18

PS EOW

u/s. 409/420/120-B IPC

15.06.2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED Dr. ASHISH NAITHANI IN CASE FIR NO.165/2018, POLICE STATION EOW UNDER SECTION 409/420/120-B IPC.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Sh. Rajesh Kumar Singh, Ld. counsel for the applicant/accused
Sh. Punit Bajaj, Ld. Counsel for complainant through VC.
Submissions heard.

The present application is for the grant of interim bail on behalf of the applicant/accused.

At the very outset, Ld. Counsel for applicant/accused has submitted that he is not pressing his present application for regular bail, however, he seeks indulgence of the court to release the accused on interim bail as per recommendations of the Hon'ble HPC of the Hon'ble Delhi High Court.

Sh. Punit Bajaj, Ld. Counsel for complainant has opposed the bail application.

In view of the above submissions, let the previous conduct report and the copy of the custody warrants be called from the Jail Superintendent. Let the previous conviction report be called from the concerned S.H.O.

The matter is accordingly adjourned for 18.06.2020.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. Let it be uploaded on the Rohini Court website. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi

Bail application u/s. 439 CR.P.C.(INTERIM BAIL) of applicant namely Arun

FIR No. 78/19
PS Budh Vihar
u/s. 365/376 IPC

15.06.2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED ARUN IN CASE FIR NO.78/19, POLICE STATION BUDH VIHAR UNDER SECTION 365/376 IPC

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State

Sh. Ajay Atri, ld counsel for the applicant/accused

Submissions heard.

The present application is for the grant of interim bail on behalf of the applicant/accused.

Ld. Counsel for applicant/accused submitted that the report from the Jail Superintendent has been received, and as per the report, Mamta, Ram Prasad and Guddu have been the frequent visitor in the jail premises to meet the accused. As per the history ticket, Mamta is the most frequent visitor. Ld. Defence counsel states that Mamta is the complainant/prosecutrix in the present case.

It is pertinent to mention here that to pass any order on merits under Section 365/376 IPC, the presence of victim/prosecutrix is mandatory.

Accordingly, the concerned SHO/I.O was directed to be present during the hearing through video conferencing. Today, neither the S.H.O/I.O nor the complainant is available. It seems that no efforts are being made by the SHO to ensure the presence of victim/prosecutrix. The SHO concerned is accordingly directed to ensure presence of victim/prosecutrix on the next date of hearing. The SHO is also directed to explain as to why he has not made any efforts to secure the presence of the victim/prosecutrix through Video conferencing.

Issue notice to the SHO as well as the victim/prosecutrix through electronic mode for arguments on the bail application on 19.06.2020. The SHO/IO is directed to join the proceedings through VC on the next date.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi

Application of applicant namely Shiv Kumar @ Shiva for seeking permission to visit the house of his uncle (Chachaji) at Chattisgarh for a period of one month

FIR No. 326/16

PS Bharat Nagar

u/s. 302/307/452/323/324/325/114/354B/509/147/148/149/34 IPC

15.06.2020

HEARING THOROUGH VIDEO CONFERENCING

This is an application of applicant namely Shiv Kumar @ Shiva for seeking permission to visit the house of his uncle (Chachaji) at Chattisgarh for a period of one month.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State

Ms. Sakshi Sachdeva, ld counsel for the applicant/accused

Submissions heard.

This is an application of applicant namely Shiv Kumar @ Shiva for seeking permission to visit the house of his uncle (Chachaji) at Chhattisgarh for a period of one month

The accused has sought permission to visit Chhattisgarh as his entire family is in Chhattisgarh. It is stated that his family requires his support in view of outbreak of Covid-19. Ld. Defence counsel submits that the present matter is pending in the court of Ms. Kiran Gupta, Ld. ASJ and the accused is on regular bail in this case.

Reply of IO is not received to verify whether the family of accused is in Chhattisgarh. Accordingly, IO/SHO is directed to file reply on next date.

Since, the regular matter is pending in the court of Ms. Kiran Gupta, Ld. ASJ, therefore in view of the circular of Ld. District and Sessions Judge, North West, the present bail application is transferred to the court of Ms. Kiran Gupta, Ld. ASJ for hearing on 17.06.2020.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi

Application U/s 439 of Cr.P.C. for extension of interim bail for a period of three months on behalf of applicant namely Kandu Swami

FIR No. 326/16

PS Bharat Nagar

U/s. 302/307/452/323/326/34

15.06.2020

HEARING THOROUGH VIDEO CONFERENCING

THIS IS AN APPLICATION U/S 439 OF CR.P.C. FOR EXTENSION OF INTERIM BAIL FOR A PERIOD OF THREE MONTHS ON BEHALF OF APPLICANT NAMELY KANDU SWAMI.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State

Sh. Pradeep Rana, Ld counsel for the applicant/accused

Submissions heard.

This is an application U/s 439 of Cr.P.C. for extension of interim bail on behalf of applicant namely Kandu Swami.

On the last date of hearing, the accused was directed to get his Covid-19 test done from an accredited lab and to file his report on 15.06.2020 i.e. today.

Ld. Defence counsel has argued that the accused has got himself tested for Covid-19 yesterday and his report is awaited which is expected to come within 2-3 days. On inquiry, Ld. Defence counsel states that the wife of the applicant/accused has been operated for which the applicant/accused was granted interim bail. Accordingly, let the report of his Covid-19 test be filed on 18.06.2020. The surrender of the accused in jail is not advisable without his test report in view of the spread of pandemic.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record. Now to come up on 18.06.20.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi

Bail application u/s. 439 CR.P.C.(INTERIM BAIL) of applicant namely Kamlesh @ Baba

FIR No. 594/17

PS Shalimar Bagh

u/s. 323/363/376D/ IPC & 6 of POCSO Act

15.06.2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED KAMLESH @ BABA IN CASE FIR NO.594/17, POLICE STATION SHALIMAR BAGH UNDER SECTION 323/363/376D/ IPC & 6 of POCSO Act.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State

Sh. Bharat Singh, ld counsel for the applicant/accused

IO SI Neeraj with mother of prosecutrix through VC.

Submissions heard.

The present application is for the grant of interim bail on behalf of the applicant/accused.

It is informed that the matter is at the stage of prosecution evidence. Therefore, it is appropriate that the bail application be heard by the court in which trial is going on. Accordingly, the application is transferred to the concerned court for arguments on the bail application on 19.06.2020. The IO is accordingly directed to join the proceedings with prosecutrix through VC on the next date.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi

Bail application u/s. 439 CR.P.C.(INTERIM BAIL) of applicant namely Satyendra Gupta

FIR No. 149/18

PS Rani Bagh

u/s. 408/406/420/467/471/34 IPC

15.06.2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED SATYENDRA GUPTA IN CASE FIR NO.149/18, POLICE STATION RANI BAGH UNDER SECTION 408/406/420/467/471/34 IPC.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State

Sh. Pankaj Chauhan, Id counsel for the applicant/accused

One of the complainants namely Sh. Paras Arora, proprietor of FLY ENDLESS has joined the VC.

Submissions heard.

The present application is for the grant of interim bail on behalf of the applicant/accused.

It is informed by Sh. Paras Arora, proprietor of FLY ENDLESS that he has received Rs.30 lakh from the accused towards the full and final settlement. Ld. Counsel for applicant/accused submits that the accused will settle the matter with the other complainants as well after being released on interim bail.

The last order sheet reflects that the conduct report and custody warrants were received from jail superintendent. As per the report, the conduct of the accused is stated to be good and he has not been found involved in any other case.

Considering all these facts, the present accused is released on interim bail for 45 days on his furnishing of a personal bonds for a sum of Rs. 10,000/- with the condition that he shall not approach the complainant or any other person who are conversant with the facts of the present case.

In order to prevent spread of COVID-19 and to decongest the court premises, the concerned Jail Superintendent is directed to release the accused on personal bond of Rs. 10,000/-.

The Hon'ble High Power Committee with regard to the safe release of Under Trial Prisoners observed that no person shall be released on bail if he/she has been diagnosed to be suffering from COVID 19 in any communicable form. Therefore, the Jail Superintendent is directed take care of the directions of Hon'ble High Power Committee

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

Application is disposed off accordingly.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi

Bail application u/s. 439 CR.P.C.(INTERIM BAIL) of applicant namely Suresh Singh @
Chintu

FIR No. 373/20
PS Bharat Nagar
u/s. 307/34 IPC 25/27 Arms Act
15.06.2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED SURESH SINGH @
CHINTU IN CASE FIR NO.373/20, POLICE STATION BHARAT NAGAR UNDER
SECTION 307/34 IPC & 25/27 Arms Act.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State

Sh. Amit Kumar Kaushal, Id counsel for the applicant/accused

Submissions heard.

The present application is for the grant of interim bail on behalf of the applicant/accused.

As per directions given in the previous order, the verifications from IO is received. As per verification report, the medical documents pertaining to wife of accused have been found genuine. She is stated to be suffering from severe anaemia and chest infection and she is advised for admission and required one attendant.

Considering the medical condition of the wife of the accused, the present accused is released on interim bail for 45 days to enable him to attend his wife on his furnishing of a personal bonds for a sum of Rs. 10,000/- with the condition that he shall not approach the complainant or any other person who are conversant with the facts of the present case. Further, the accused shall also not leave Delhi without the prior permission of the court concerned.

In order to prevent spread of COVID19 and to decongest the court premises, the concerned Jail Superintendent is directed to release the accused on personal bond of Rs. 10,000/-.

The Hon'ble High Power Committee with regard to the safe release of Under Trial Prisoners observed that no person shall be released on bail if he/she has been diagnosed

to be suffering from COVID 19 in any communicable form. Therefore, the Jail Superintendent is directed take care of the directions of Hon'ble High Power Committee

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

Application is disposed off accordingly.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi

Application U/s 439 Cr.P.C. for bail of applicant namely Ashu Singh

FIR No. 832/19

PS Budh Vihar

u/s. 328/365/368/367/377/385/392/411/506/34 IPC & 25/27 Arms Act & 67 IT Act

15.06.2020

HEARING THOROUGH VIDEO CONFERENCING

This is an application U/s 439 Cr.P.C. for bail of applicant namely Ashu Singh.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State

Sh. G.D. Gupta, Id counsel for the applicant/accused

Submissions heard.

This is an application of applicant namely Ashu Singh for grant of bail U/s 439 Cr.P.C.

Ld. Defence counsel submits that the present matter is pending in the court of Sh. Rakesh Kumar-IV, Ld. ASJ, and it is appropriate if the present application be heard by the court where the trial is pending.

Since, the matter is pending in the court of Sh. Rakesh Kumar-IV, Ld. ASJ, therefore at the request of Ld. Defence counsel, the present application is transferred to the court of Sh. Rakesh Kumar-IV, Ld. ASJ for hearing on the bail application on 19.06.2020.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi

Application U/s 439 Cr.P.C. for extension of interim bail on behalf of applicant/accused
namely Reena

FIR No. 530/19
PS Bharat Nagar
u/s. 20 NDPS Act

15.06.2020

HEARING THOROUGH VIDEO CONFERENCING

This is an application U/s 439 Cr.P.C. for extension of interim bail on behalf of applicant/accused namely Reena.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State

Sh. Deepak Ghai , ld counsel for the applicant/accused

Submissions heard.

This is an application of the applicant namely Reena for grant of bail U/s 439 Cr.P.C.

Ld. Defence counsel submits that the present matter is pending in the court of Sh. Rakesh Kumar-IV, Ld. ASJ and it is appropriate if the present application is heard by the Ld. Court where the trial is pending.

Since, the matter is pending in the court of Sh. Rakesh Kumar-IV, Ld. ASJ, therefore at the request of Ld. Defence counsel, the present application is transferred to the court of Sh. Rakesh Kumar-IV, Ld. ASJ for hearing on 16.06.2020.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi

Application U/s 439 Cr.P.C. (INTERIM BAIL) on behalf of applicant/accused namely Vijay @ Bijji

FIR No. 262/18

PS Bharat Nagar

u/s. 302/307/34 IPC & 25/27/54/59 Arms Act

15.06.2020

HEARING THOROUGH VIDEO CONFERENCING

This is an application U/s 439 Cr.P.C. (INTERIM BAIL) on behalf of applicant/accused namely Vijay @ Bijji.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State

Sh. Javed Alvi, Id counsel for the applicant/accused

Submissions heard.

This is an application of applicant namely Vijay @ Bijji for grant of bail U/s 439 Cr.P.C.

Ld. Defence counsel submits that present matter is pending in the court of Ms. Kiran Gupta, Ld. ASJ and it is appropriate if the present application is heard by the court where the trial is pending.

Since, the matter is pending in the court of Ms. Kiran Gupta, Ld. ASJ, therefore at the request of Ld. Defence counsel, the present application is transferred to the court of Ms. Kiran Gupta, Ld. ASJ for hearing on 16.06.2020.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi

POONAM GOYAL VS. AJAY GOYAL

15.06.2020

HEARING THOROUGH VIDEO CONFERENCING

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Counsel for the Plaintiffs to contain the spread of COVID19.

All the stakeholders of the present suit and application have now joined the video conferencing.

Present: Sh. Rishabh Gulati, Ld. Counsel for the plaintiffs.

Submissions heard.

Scanned Copy of the suit has not been sent to this court by the filing Section. Accordingly, let the scanned copy of the petition be sent to the official email of the court of Ld. ADJ concerned having jurisdiction to hear the present case for 23.06.2020.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order be kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini
Courts/Delhi

SACHIN JAIN VS. MONIKA CHADDHA & ORS.

15.06.2020

HEARING THOROUGH VIDEO CONFERENCING

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Counsel for the Plaintiffs to contain the spread of COVID19.

All the stakeholders of the present suit and application have now joined the video conferencing.

Present: Sh. Pranay Jain, Ld. Counsel for the plaintiffs.

Submissions heard.

Scanned Copy of the suit has not been sent to this court by the filing Section. Accordingly, let the scanned copy of the petition be sent to the official e-mail of the court of Ld. ADJ concerned having jurisdiction to hear the present case for tomorrow i.e. 16.06.2020.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order be kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini
Courts/Delhi

SUIT FOR SPECIFIC PERFORMANCE, PERRMANENT, MANDATORY
INJUNCTION AND RECOVERY OF MONEY

AJAY KALIA & ANR. VS. SUNITA GUPTA & ORS.

15.06.2020

HEARING THORUGH VIDEO CONFERENCING

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Counsel for the Plaintiffs to contain the spread of COVID19.

I have received the advance copy of the present suit and application u/s. 39 rule 1 &2 CPC.

All the stakeholders of the present suit and application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Sh. Saket Kumar, Id counsel for the applicant/accused

Submissions heard.

The present suit has been filed for the specific performance, permanent and mandatory injunction and recovery of money along with the application u/s. 39 Rule 1 & 2 CPC to restrain the defendants from carrying on illegal construction in the suit property i.e. 3rd floor with the roof rights of the premises bearing no. C-519, Saraswati Vihar, New Delhi.

Ld. Counsel for plaintiff states that the plaintiff has purchased the property from the defendant no.3 i.e. Sh. Naresh Aggarwal.

Accordingly, let the summons be issued electronically to all the defendants without PF. However, the requisite PF be filed by the plaintiff as and when the normal functioning of the courts resumes.

Now to come up on 02.07.2020.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order be kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini
Courts/Delhi

Bail application u/s. 439 CR.P.C. of applicant namely CHARANJEET SINGH
FIR No. 23/2020
PS BHARAT NAGAR
u/s. 376/420 IPC

15.06.2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED CHARANJEET SINGH IN CASE FIR NO. 23/2020, POLICE STATION BHARAT NAGAR UNDER SECTION 376/420 IPC.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Sh. Saket Kumar, Id counsel for the applicant/accused

Submissions heard.

It is submitted by the Id. Counsel for the applicant/accused that in the court's order, the FIR number has been mentioned as 23/2020 instead of FIR No. 20/2020, in which the applicant/accused has been lodged in the Jail.

Accordingly, let the present bail order be read in case FIR No. 20/2020 u/s. 376/420 IPC.

Accordingly, the application stands disposed off.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order be kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini
Courts/Delhi

Bail application u/s. 439 CR.P.C. of applicant namely MANWAL HEBRAM
FIR No. 56/2020
PS ASHOK VIHAR
u/s. 376/323/370/506/34 IPC AND 6 POCSO ACT

15.06.2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED MANWAL HEBRAM
IN CASE FIR NO. 56/2020, POLICE STATION ASHOK VIHAR UNDER
SECTION 376/323/370/506/34 IPC AND 6 POCSO ACT.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Sh. Deepak Agarwal, Id counsel for the applicant/accused

Submissions heard.

Present is an application for grant of interim bail on behalf of the applicant/accused.

The reply of the IO has not been received. However, perusal of the previous bail order and the report of Jail Superintendent show that the bail has been granted in the present FIR. However, in the previous order the provision of Section 6 of POCSO Act has not been mentioned.

Since, the bail has already been granted to the applicant/accused in the present FIR, let he be also considered to be on bail u/s. 6 of POCSO Act on the same terms and conditions.

Application stands disposed off accordingly.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order be kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini
Courts/Delhi

Bail application u/s. 439 CR.P.C. of applicant namely SANJAY
FIR No. 456/2019
PS BHARAT NAGAR
u/s. 394/397/411/120B/34 IPC

15.06.2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED RUDAL FIR NO. 456/19,POLICE STATION BHARAT NAGAR UNDER SECTION 394/397/411/120B/34 IPC.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Sh. Rahul Mehta, Id counsel for the applicant/accused

Submissions heard.

On the last date of hearing, IO was directed to file previous involvement of the accused. The report is not yet filed. Ld. Defence counsel submits that he has not obtained the orders to show that other co accused are on bail.

Accordingly, IO is directed to file the report showing whether the other co accused persons are on bail or not and also to file the previous involvement of the applicant/accused.

The application is accordingly adjourned for 18.06.2020 before the concerned court/ Ld. Judge as per the Bail Roster.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order be kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini
Courts/Delhi

Bail application u/s. 439 CR.P.C.(Interim Bail) of applicant namely ADIL
KHAN

FIR No. 36/2015
PS MAURYA ENCLAVE
u/s. 302/395/120BIPC

15.06.2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED ADIL KHAN FIR NO. 36/2015, POLICE STATION MAURYA ENCLAVE UNDER SECTION 302/395/120B IPC.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Sh. Puneet Jaiswal, Id counsel for the applicant/accused
Submissions heard.

Ld. Defence counsel states that as on date, the present applicant/accused is not involved in any other case except the present one.

However, the report of the concerned Jail Superintendent shows that the accused was convicted and punished for 'Period already undergone' by the court in case FIR No. 17/2008 u/s. 411/457/380/34 IPC, PS Vivek Vihar.

Presently, the accused is in JC for an offence u/s. 302 IPC and other penal provisions. Thus, considering the previous conviction of the accused, he is not entitled for interim bail as per the criterion laid down by the Hon'ble HPC of Hon'ble High Court of Delhi.

Accordingly, the application is dismissed.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order be kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini
Courts/Delhi

Bail application u/s. 439 CR.P.C. of applicant namely RAJA @
BARKAUTTULA

FIR No. 964/2015
PS AMAN VIHAR
u/s. 363/365/328/343/376/174-A IPC

15.06.2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED RAJA @
BARKAUTTULA IN CASE FIR NO. 964/2015, POLICE STATION AMAN
VIHAR UNDER SECTION 363/365/328/343/376/174-A IPC.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Sh. Aman Saroha, Id counsel for the applicant/accused

Submissions heard.

Complainant has not joined the video conferencing.

IO/SHO concerned is directed to make arrangements for the complainant/prosecutrix to join the proceedings through video conferencing.

Put up for 24.06.2020 before the court concerned.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order be kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini
Courts/Delhi

Bail application u/s. 439 CR.P.C. of applicant namely VICKY KANGRA
FIR No. 414/2019
PS MANGOLPURI
u/s. 363/376 IPC R/W. SEC. 4 &6 OF POCSO ACT
15.06.2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED VICKY KANGRA IN
CASE FIR NO. 414/2019, POLICE STATION MANGOLPURI UNDER
SECTION 363/376 IPC R/W. SEC. 4 &6 OF POCSO ACT.

In view of the imminent threat of pandemic application has been
taken up for hearing through video conferencing from my camp office with the
consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel
to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the
reply of the IO on my official email. Ld. Defence Counsel at the very beginning
of the meetings has apprised me that he has already gone through the reply of
the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the
video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Sh. Prince Gupta, Id counsel for the applicant/accused
Submissions heard.

On the last date of hearing IO and SHO were directed to be
present through Video Conferencing for clarification.

It is informed to the court that the meeting Code of CISCO
platform has already been shared with the concerned Naib Court to give
information to the concerned IO/SHO to join the Video Conferencing.
However video conferencing has not been joined by them and no report
about the whereabouts of the prosecutrix has been filed.

Accordingly, let a report be called from the concerned DCP
as to why no efforts are being made to trace the prosecutrix so that the
present bail application of the applicant/accused be heard in the presence of
the prosecutrix.

Let the copy of this order be sent to the concerned DCP
electronically and the report be also filed through electronic modes.

To come up on 18.06.2020.

Let the digitally signed copy of the order be supplied to all
the concerned on their respective emails. The original signed order be kept
on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini
Courts/Delhi

Bail application u/s. 439 CR.P.C. of applicant namely ANIL @ ANAMIKA
FIR No. 782/2017
PS SHALIMAR BAGH
u/s. 302/201/34 IPC

15.06.2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED ANIL @ ANAMIKA
IN CASE FIR NO. 782/2017, POLICE STATION MANGOLPURI UNDER
SECTION 302/201/34 IPC.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Sh. Prince Gupta, Id counsel for the applicant/accused

Submissions heard.

It is stated by Id. Counsel for the applicant/accused that regular bail application is pending before the court concerned i.e. Court of Sh. Rakesh Kumar, Ld. ASJ.

Accordingly, the present bail application be sent to the court concerned for 17.06.2020.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order be kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini
Courts/Delhi

Bail application u/s. 439 CR.P.C. of applicant namely PREM @ SAAWAN
FIR No. 573/2019
PS RAJ PARK
u/s. 376/328/506/34 IPC R/W. 25/27 ARMS ACT
15.06.2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED PREM @ SAAWAN
IN CASE FIR NO. 573/2019, POLICE STATION RAJ PARK UNDER
SECTION 376/328/506/34 IPC R/W. 25/27 ARMS ACT.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Sh. Prince Gupta, Id counsel for the applicant/accused
Submissions heard.

The prosecutrix has not joined the video conferencing, however, IO has sent the statement of the prosecutrix u/s. 164 Cr.P.C. through electronic modes.

On the last date of hearing, a brief statement of the prosecutrix was sent electronically from the Jail, wherein she appears to have stated that she did not know the present accused. However, in the statement u/s. 164 Cr. P.C, the prosecutrix has levelled serious allegations against the present applicant/accused and has categorically specified his role in the act. It is observed here that the concerned Jail Superintendent despite having been directed repeatedly has not made any arrangement to join the prosecutrix through video conferencing.

Accordingly, let a show cause notice be issued to the concerned Jail Superintendent for lapses on his part.

Let copy of this order be sent to all concerned electronically.

Now to come up on 19.06.2020.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order be kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini
Courts/Delhi

Bail application u/s. 438 CR.P.C.(ANTICIPATORY BAIL) of applicant namely
AAKASH

FIR No. 247/2020
PS AMAN VIHAR
u/s. 323/326/506/34 IPC
15.06.2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED AAKASH IN CASE FIR NO. 247/2020, POLICE STATION AMAN VIHAR UNDER 323/326/506/34 IPC .

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Ms. Mukesh Rani Kharb, Id counsel for the
applicant/accused

This is an application seeking anticipatory bail moved on behalf of the applicant/accused in case FIR no.247/2020, U/S. 323/326/506/34 IPC

Submissions heard.

The perusal of the FIR shows that the present accused was present at the place of occurrence in which stab injury in the stomach was given to the injured. The IO in his reply stated that the injury is very serious in nature. It is stated that more witnesses are required to be examined and interrogation of the present applicant/accused is required.

Thus, considering the nature of allegations, the injuries caused to the injured and the fact that the custodial interrogation of the accused is required, the application for anticipatory bail is dismissed.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order be kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini
Courts/Delhi

(Bail application u/s. 439 CR.P.C.(REGULAR BAIL) of applicant namely
HARISH

FIR No. 10/2019
PS MANGOLPURI
u/s. 395/397/412/34 IPC

15.06.2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED HARISH IN CASE FIR NO. 10/2019, POLICE STATION MANGOLPURI UNDER SECTION395/397/412/34 IPC.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Ms. Naiem J. Heena, Id counsel for the applicant/accused

Submissions heard.

The charge-sheet has already been filed and the matter is at the stage of evidence. Accordingly, let the present bail application be put up before the court concerned for hearing.

Put up for 17.06.2020.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order be kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini
Courts/Delhi

Bail application u/s. 439 CR.P.C. of applicant namely KARAN

FIR No. 1167/2019
PS MANGOLPURI
u/s. 377/506 IPC & 6 POCSO ACT

15.06.2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED KARAN IN CASE FIR NO. 1167/2019, POLICE STATION MANGOLPURI UNDER SECTION 377/506 IPC & 6 POCSO ACT.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Sh. Narender Kumar, Id counsel for the applicant/accused

Submissions heard.

IO/SHO concerned is directed to make arrangements for the complainant/prosecutrix to join the proceedings through video conferencing.

Put up for 20.06.2020 before the court concerned.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order be kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini
Courts/Delhi

Bail application u/s. 439 CR.P.C. of applicant namely VIJAY

FIR No. 0091/2020
PS AMAN VIHAR
u/s. 498A/406/34 IPC
15.06.2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED VIJAY IN CASE FIR NO. 0091/2020, POLICE STATION AMAN VIHAR UNDER SECTION 498A/406/34 IPC.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Sh. Puneet Jaiswal, Id counsel for the applicant/accused

Submissions heard.

The present FIR has been file du/s. 498/406/354/34 IPC, PS Aman Vihar.

As per reply of the IO, he has prepared the draft charge-sheet and he will file the charge sheet before the court concerned very soon. As per the reply, the notice u/s. 41 A Cr. P.C has been served upon the all concerned including the present applicant/accused and they have already joined the investigation.

In view of the reply of the IO, IO is directed to serve a seven days notice to the applicant/accused in case any coercive action is proposed against the applicant/accused.

Application stands disposed off accordingly.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order be kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini
Courts/Delhi

Bail application u/s. 439 CR.P.C. of applicant namely VIJAY @ POLLI

FIR No. 110/2020
PS RAJ PARK
u/s. 20(b)(ii) B NDPS ACT

15.06.2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED VIJAY @ POLLI IN CASE FIR NO. 110/2020, POLICE STATION RAJ PARK UNDER SECTION 20(b)(ii) B NDPS ACT.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Sh. Kundan Kumar, Ld counsel for the applicant/accused

Present is an application seeking default bail moved on behalf of the applicant/accused.

Submissions heard.

The accused was arrested on 27.02.2020 u/s20(b)(ii) B NDPS Act for allegedly possessing 1.5 kg of Ganja. Till date, no charge sheet has been filed. It is stated that this case falls under the category of 'less than commercial quantity' and the time period to file the charge sheet for such quantity is 60 days from the date of arrest.

On this aspect, the reply has been filed by the IO, and in his reply, the IO has just mentioned that due to lockdown the charge sheet could not be filed. No other explanation has been given by the IO.

In the present case, the accused was arrested on 27.02.2020 i.e. much before the lockdown and in between lockdown was imposed. However, the same was gradually relaxed. So reckoned, the period to file charge sheet stood expired on 27.04.2020. Now, we are in the month of June i.e. 15.06.2020. The courts are functioning through Duty Judges and even in the lockdown, charge sheets have been accepted. The delay of 10 to

20 days may be acceptable on the ground that police officials were busy in imposing lockdown but after gradual lifting of lockdown with effect from 1st June 2020, the excuse of lockdown for approximately two months is not acceptable. This plea violates the basic fundamental right of personal liberty of the undertrial prisoner.

In view of above, this court has no other option but to release the applicant/accused on default bail. Hence, the present accused be released on bail on his furnishing of personal for a sum of Rs. 20,000/- with the condition that he shall not approach the complainant or any other person who is conversant with the facts of the present case.

Copy of this order be also sent electronically to the DCP concerned to explain as to why the charge sheet was not filed even after the lapse of two months of the expiry of the statutory period. Reply be filed through electronic modes.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order be kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi

Suresh Kumar Vs. Pradeep @ Lambu @ Khalifa and ors.

15.06.2020

HEARING THOROUGH VIDEO CONFERENCING

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Counsel for the Plaintiffs to contain the spread of COVID19.

All the stakeholders of the present suit and application have now joined the video conferencing.

Present: None.

As none is present on behalf of plaintiff, matter be put up before Ld. District & Sessions Judge for 02.07.2020.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order be kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini
Courts/Delhi

Application U/s 439 Cr.P.C. (INTERIM BAIL) on behalf of applicant/accused namely
Neeraj @ Bittoo

FIR No. 484/18
PS Aman Vihar
u/s. 302/325/34 IPC

15.06.2020

HEARING THOROUGH VIDEO CONFERENCING

This is an application U/s 439 Cr.P.C. (INTERIM BAIL) on behalf of applicant/accused namely Neeraj @ Bittoo.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State

Sh. Pradeep Rana, ld counsel for the applicant/accused

Submissions heard.

This is an application of applicant namely Neeraj @ Bittoo for grant of bail U/s 439 Cr.P.C.

Ld. Defence counsel submits that present matter is pending in the court of Ms. Kiran Gupta, Ld. ASJ and it is appropriate if the present application is heard by the court where the trial is pending.

Since, the matter is pending in the court of Ms. Kiran Gupta, Ld. ASJ, therefore at the request of Ld. Defence counsel, the present application is transferred to the court of Ms. Kiran Gupta, Ld. ASJ for hearing on 16.06.2020.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini
Courts/Delhi